BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 18/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

KEI Industries Ltd

V/s.

Nish Techno Projects Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 AJAY KONLI

ADVOEATE PETITIONER

2. NISHA OJHA 1/6

ADVOCATU

Respondent

WADIA GHANDY & Co.

(amenaman)

ORDER

Learned Advocate Mr. Ajay Kohli i/b Kohli & Sobti present for Operational Creditor/Petitioner. Learned Advocate Ms. Nisha Ojha i/b Wadia & Ghandy present for Respondent.

Joined purshis filed seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 14th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL